

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 10240 - JK (LD) of 2025**  
**DATED: - 19 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

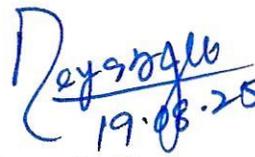
Secretary to Government

Dated:- 19 - 08 - 2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 10240 – JK (LD) of 2025 dated 19.08.2025.**

<b>S.No.</b>	<b>Title of the Case</b>	<b>OIC</b>
<b>1</b>	Case titled Noor Mohammad Dar & Others Versus U.T of J&K & Others in WP (C) No. 1095/2022.	<b>Mr. Suhail Ahmad Malik, EO MC Anantnag.</b>
<b>2</b>	Case titled Mohammad Yousaf Khawaja & others Vs U.T of J &K and others in W.P (C) No.922/2023.	<b>Mr. Wali Mohammad Wani CEO MC Sopore.</b>
<b>3</b>	Case titled Nazir Ahmad Sheikh V/S U.T of J&K and Ors. in WP (C) No. 1320/2025.	<b>Mr. Rouf Ul Hassan (E MAIL ddulbk@gmail.com, Mob. 7006763096)</b>
<b>4</b>	Case titled Bilal Ahmad Shah Vs Union Territory of J&K & Ors in WP (C) No. /2023.	<b>Mr. Bilal Ahmad Mir (KAS) Sub-Registrar Khansahib holding charge of EO MC Budgam.</b>
<b>5</b>	Case titled Abdul Ahad Lone V/S U.T of J&K and Ors. in WP (C) No. 1398/2025.	<b>Mr. Rouf Ul Hassan, (E MAIL ddulbk@gmail.com, Mob. 7006763096)</b>
<b>6</b>	Case titled Riyaz Ahmad Hussaini V/s U.T of J & K and Others in O.A No. 904/2023.	<b>Mr. Rouf Ul Hassan, (E MAIL ddulbk@gmail.com, Mob. 7006763096)</b>

*Reyaz*

*Jm*